

Bench No. I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.05 / KB/2016
IA.No.202/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th July, 2017, 10.30 A.M

Name of the Company	Axis Nirman & Industries Ltd. -Versus- Hotel Birsa Pvt.Ltd. & Ors		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Tishnu Chowdhury, Advocate

Petitioner

2. Shaunak Mitra, Advocate

3. Binay Kr. Upadhyay, Advocate

M. K. Dey
13/7/17

1. REETU BROTO ICMAR MITRA, Adv

2. PATITA PABAN BISHWAL, Adv

3. KULDIP PATEL, Adv

Respondent-7



13/7/17

1. Anirban Ray.

2. Snehashis Sen.

Resp. No. 4


13/07/17

1. Sarbapriya Mukherjee
2. Sayak Ranjan Ganguly.

Resp. Nos. 2 & 3.


13/07/17

1. Subhankar Nag

Resp. No. 1

2. Asif Hussain

3. Priyanka Chatterjee


13/07/17

13/07/2017 – CP No. 05/2016 [IA No. 202/2017] – Hotel Birsa Pvt. Ltd. & Ors.

ORDER

Ld. Counsels for the petitioner and the respondent nos1, 2, 3, 4 and 7 are present.

Ld. Counsel for the respondent no. 7 informed that petitioner has filed an appeal before the NCLAT being C.A.(AT) No. 175/2017 wherein order has been passed that Tribunal should not proceed with the matter until disposal of the appeal.

Keeping in view of the order passed by NCLAT further proceedings are stayed.

List the matter on 28/08/2017.

(Vijai Pratap Singh)
Member (J)